

inspite of repeated representations no progress has so far been made in this respect and the employees are still without any accommodation;

(b) if so, how many quarters have been built by his Ministry for the civilian employees during the last 15 years and a detailed statement of the same may be placed on the table of the House; and

(c) what steps have taken to remove the discrimination between the Civilian Defence employees and other Central Government employees' of Delhi in the matter of allotment of accommodation from Estate Office?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) (a) and (b). Provision of Government accommodation to civilian employees in Defence Establishments is not a condition of their service. Even so, by way of a facility, Government decided to provide accommodation to Defence civilians at 10 difficult stations to the extent of 15 per cent of their authorised strength, in phases, depending on the availability of funds. Delhi Cantt is one of these 10 stations, but Shakurbasti is not. Information on quarters so far built is being collected and will be laid on the Table of the House.

(c) No steps are required to be taken in this regard as there is no discrimination between the Civilian Defence employees and other Central Government employees in the matter of allotment of accommodation from Estate Office, provided they are entitled to it; employees of offices located in Delhi Cantonment and Shakurbasti are, however, not entitled to such accommodation, since their offices are located outside the jurisdiction administered by the Estate Office.

Bringing Canteens Employees of Defence Establishments at par with Government Employees

5362. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether any final decision has since been taken to treat the canteen em-

ployees of the various Defence establishments at par with Government employees; and

(b) if not, the reasons for the same?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b). It is not possible to put the canteen employees at par with Government servants. However, the question of granting them some concessions or allowances is under the active consideration of Government.

Increase in casual leave of Industrial Employees of Defence

5363. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Casual Leave of the workshop staff of the Railway Department has been increased from 7 to 12 in a year with effect from the 1st September, 1971 as a result of the decision of the Arbitration Board under the Scheme of Joint Consultative and Compulsory Arbitration; and

(b) if so, whether the same benefits have not yet been extended to the industrial employees of the Defence Departments?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The workshop staff on the Indian Railways have since been made entitled to 12 days' casual leave in a year. The industrial employees of the Defence Department continue to be entitled to 7 days' casual leave in a year under the "Civilians in Defence Services (Industrial Employees) Leave Rules, 1954."

Implementation of Recommendations of Second Pay Commission

5364. SHRI S. M. BANERJEE: Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry has not yet implemented the recommendations of the